## West Bengal Act XLII of 1950 THE WEST DINAJPUR UNION BOARDS ACT, 1950.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the Calcutta Gazette, Extraordinary, of the 3rd November, 1950.]

An Act for the removal of doubts regarding the local area of the Hills union and the membership and the tenure of membership of the Hilli union board in the district of West Dinajpur and for modifying the operation of the West Dinajpur Union Boards Ordinance, 1950.

WHEREAS under the award of the Boundary Commission, the local area in the district of Dinajpur in the Province of Bengal which was originally declared under section 5 of the Bengal Village Self-Government Act, 1919 (hereinafter referred to as the said Act), to be the Hilli union, fell partly within the Province of West Bengal and partly within the Province of East Bengal;

AND WHEREAS since the said award, doubts have arisen regarding the local area of the Hilli union and the membership and the tenure of membership of the Hilli union board;

AND WHEREAS it is expedient to remove such doubts;

AND WHEREAS it is also expedient to modify the operation of the West Dinajpur Union Boards Ordinance, 1950, in West Ben. Ord. IX of certain respects; 1950.

It is hereby enacted as follows:-

1. (1) This Act may be called the West Dinajpur Short title Union Boards Act, 1950.

and commence-

- (2) This section and section 6 shall come into force at ment. once; the rest of the Act shall come into force immediately on the West Dinajpur Union Boards Ordinance, 1950, ceasing to operate.
  - In this Act,—

Definitions.

- (a) "appointed day" means the date on which the award of the Boundary Commission came into force;
- (b) "Boundary Commission" means the Boundary Commission referred to in the Indian Independence Act, 1947.
- On and from the appointed day, the Hilli union shall, for the purposes of section 5 of the said Act, be deemed to comprise of so much of the local area originally declared union. under the said section to be the local area of the said union as is situated in the district of West Dinajpur.

4. On and from the appointed day, the Hilli union board Membershall, for the purposes of section 6 of the said Act, be deemed ship of the to be constituted of such members of the said union board Hilli union board who immediately before the appointed day were holding office as such members and were resident within areas now comprised in West Bengal.

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Ben. Act

V of 1919.

(Sections 5,6.)

## [West Ben. Act XLII of 1950.]

Term of office of members of the Hilli union board.

The members of the Hilli union board referred to in section 4 shall hold office up to the 8th day of April, 1951, and for any further period which may elapse between the expiration of the said date and the date of the first meeting at which a quorum is present, of the newly elected members after the next general election for the said union board.

West Bengal Ord. IX of 1950 not to have effect in certain respects.

and Higher

6. So much of the West Dinajpur Union Boards West Ben. Ordinance, 1950, as relates to the local areas of the Binshira Ord. and Dhalpara unions and the membership and the tenure of membership of the Binshira and Dhalpara union boards shall be deemed never to have been in force.

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